CENTRAL ADMINISTRATIVE TRIBUNAL ERNAKULAM BENCH

O.A.No.382/2001.

Thursday this the 31st day of May 2001.

CORAM:

HON'BLE MR. A.V.HARIDASAN, VICE CHAIRMAN HON'BLE MR. T.N.T. NAYAR, ADMINISTRATIVE MEMBER

T.Annie, W/o Late T.K.Devassy, Thayattu Line, Athirakom, Mundayadu P.O., Cannanore.

Applicant

(By Advocate Shri C.S.G.Nair)

۷s.

- 1. Station Commander,
 Station Headquarters,
 Defence Security Corps,
 Cannanore-670 013.
- The Director General, Defence Security Corps, G.S.Branch, Army Headquarters, West Block-III, Ramakrishnapuram, New Delhi.
- 3. Union of India, represented by the Secretary, Ministry of Defence, South Block, New Delhi.
- 4. Controller of Defence Accounts, Teynampet, Chennai-600 018.

Respondents

(By Advocate Mrs. S.Chitra, ACGSC)

The application having been heard on 31st May 2001 the Tribunal on the same day delivered the following:

ORDER

HON'BLE MR.A.V.HARIDASAN, VICE CHAIRMAN

The applicant is the widow of late T.K.Devassy, who was working as Conservancy Safaiwala under the Ist respondent and who died in harness on 10.7.2000. The grievance of the applicant is that the dues of terminal benefits have not been

made available to her despite her doing whatever is needed at her end. The applicant has, therefore, filed this application for a direction to the respondents to sanction and pay the financial benefits including DCRG, GPF, family pension, leave salary etc. due to the applicant within a stipulated period.

Smt.S.Chitra, learned ACGSC took notice on behalf 2. A reply statement has been filed today in the respondents. which it has been stated that certain amounts have been paid and that regarding DCRG and other claims, the matter is pending claim relates to Since the with the CDA, Chennai (R-4). terminal benefits due to an employee who died in harness, we of the considered view that the respondents including the 4th respondent should have acted with utmost expedition and settled the claims instead of driving the poor widow to the task of seeking redressal before the Tribunal. However, in the interests of justice, we dispose of this application with a direction to the respondents to settle the terminal dues payable to the applicant and make available to her the monetary benefits flowing therefrom within a period of six weeks from the date of receipt of a copy of this order. No costs.

Dated the 31st May 2001.

T.N.T.NAYAR ADMINISTRATIVE MEMBER A.V.HARIDASAN VICE CHAIRMAN